

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1361
TO BE ANSWERED ON JULY 27, 2023
PUCCA HOUSES UNDER PMAY-U**

NO. 1361. SHRI RODMAL NAGAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government proposes to continue with Pradhan Mantri Awas Yojana (PMAY) beyond 2023 being implemented with the objective of providing pucca houses to the eligible beneficiaries in urban and rural areas and if so, the details thereof;**
- (b) whether the Government proposes to come out with the third instalment/phase of the said scheme to construct remaining houses under the scheme which have not been completed so far; and**
- (c) if so, the number of completed houses so far along with the number of those which are likely to be covered under the third instalment/phase?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (c) 'Land' and 'Colonisation' are State subject. However, Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/Union Territories (UTs) by providing central assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U) 'Housing for All' Mission since 25.06.2015 to provide 'pucca' house with basic amenities to all eligible urban beneficiaries. PMAY-U covers all statutory towns as per Census 2011 and towns notified subsequently including Notified Planning / Development Areas. As on 10.07.2023, out of 118.90 lakh houses sanctioned under PMAY-U, 112.22 lakh have been grounded for construction; of which 75.31 lakh had been completed and delivered to beneficiaries.

As per PMAY-U guidelines, under BLC/AHP/ISSR verticals, the central Assistance is released to States/ UTs in 3 instalments of 40%, 40% and 20% upon fulfilment of mandatory compliances. Hence, 80% of central assistance is released to States/UTs before completion of houses/projects and 20% is released on completion. Under BLC vertical, States/UTs can claim the third installment of central assistance on completion of 70% houses instead of completion of all houses in a project. The States/UTs have been provided flexibility, as per Para 14.7 of scheme guidelines, to prioritise release of funds to fast moving projects.

The scheme period, which was earlier upto 31.03.2022, has since been extended upto 31.12.2024, except CLSS vertical, to complete all the sanctioned houses without changing the funding pattern and implementation methodology.
